

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/21/849/2017
Date of Order: 10/09/2018

BETWEEN

1. Venkamma,
W/o. Latchmaiah Saidappa,
Aged about 70 years,
Occ: House wife,
R/o. Narayanpur Village,
Tandur Mandal, Vikarabad District,
Telangana State – 501 141.
2. V. Kistappa,
S/o. Laxmiah Saidappa,
Aged about 41 years, Un-employed,
R/o. Narayanpur Village,
Tandur Mandal, Vikarabad District,
Telangana State – 501 141.

.... Applicants

AND

1. Union of India rep. by its
Secretary,
Ministry of Railways,
Rail Bhavan,
New Delhi – 110 001.
2. The General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
3. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.
4. The Divisional Railway Manager (Personnel),
South Central Railway,
Secunderabad Division,
Sanchalan Bhavan,
Secunderabad.

..... Respondents

Counsel for the Applicants	...	Mr. M.C. Jacob
Counsel for the Respondents	...	Mr. N. Srinivasa Rao, SC for Railways

CORAM :

Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)
Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)

ORAL ORDER

(Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

Heard both the learned counsel.

2. The applicant filed the present O.A. seeking a direction to the Respondent No.1 & 2 to finalise the issue of compassionate appointment to the 2nd applicant as per the recommendation of the 2nd respondent dated 31.03.2005 as indicated by proceedings dated 02.12.2009 to appoint the applicant on compassionate grounds.
3. On the date of filing of the O.A., the representation submitted by the applicant was pending with the respondents and the Tribunal issued a direction to dispose of the representation. On the said direction, the 2nd respondent considered the case of the applicant for appointment on compassionate grounds in the erstwhile Group 'D' category and issued proceedings dated 20.02.2018. For some time the appointment order was not issued. However, recently, the appointment order was also issued. But the grievance of the applicant is that the respondents are not issuing any posting order to the applicant in spite of appointing him on compassionate grounds in Group 'D'

category.

4. Having regard to the aforesaid situation, we are inclined to dispose of the O.A. with a direction to the Respondents. The 4th Respondent is, therefore, directed to issue posting order to the applicant within a period of two weeks from the date of receipt of this order.

5. With the above direction, the O.A. is disposed of. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

pv